## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK.

Original Application No.161 of 1990.

Date of decision : August 8, 1991.

Duryodhan Meher

Applicant.

Versus

Union of India and thers ...

Respondents.

For the applicant ...

Mr.D.F.Dhalsamant,

Advocate.

For the respondents ...

Mr.A.K.Misra, Sr.Standing Counsel(CAT)

CORAM:

THE HON BLE MR.K.P. ACHARYA, VICE-CHAIRMAN

Whether reporters of local papers may be allowed to see the judgment? Wes.

2. To be referred to the Reporters or not ?

Whether His Lordship wishes to see the fair copy of the judgment ? Yes. CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCHL CUTTACK.

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Respondents.

For the applicant ...

,Mr.D. P.Dhalsamant, Advocate.

For the respondents ...

Mr. A. K. Misra, 1 Senior Standing Counsel (CAT)

CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

## JUDGMENT

- K.P. ACHARYA, VICE-CHAIRMAN, The applicant had a grievance regarding his transfer from Keonjhar to Cuttack while the applicant was attached to the Keonjhar Head Post Office as its Postmaster. This order of transfer was passed on 5.3.1990. But however on hearing Mr.Dhalsamant, learned counsel for the applicant and Mr.A.K.Misra, learned Senior Standing Counsel (CAT) for the respondents I find that the applicant has retired since July, 1991. In the circumstances, rightly it was contended by Mr.A.K.Misra that the case has become infructuous.
  - 2. This case is disposed of accordingly leaving the parties to bear their own costs.

Vice-Chairman

Central Administrative Tribunal, Cuttack Bench, Cuttack, August 8,1991/Sarangi,